

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**29. IA 4988/2023 In C.P.(IB)-122(MB)/2022**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2024**

**NAME OF THE PARTIES: Satish Kumar Gupta Resolution  
Professional  
IN THE MATTER OF  
State Bank of India  
V/s  
Mrs. Chitralkha Krishnakumar  
Menon**

**Section: 60(5), 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Adv. Sagar D. appeared for the Petitioner. None has appeared for the Respondent/Personal Guarantor. Registry is directed to issue notice to the Respondent/Personal Guarantor direction him to file reply/objections against the RP report within a period of three weeks, failing which, the right to file reply/objections shall be forfeited. List the matter on **26.06.2024** for hearing.

**SD/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
02.05.2024  
Sushil

**SD/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**